

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 20.3.2002

OA 624/2001

K.M.Mena, Trainee JTO O/o Principal General Manager
Telecom, Jaipur District, Jaipur.

... Applicant

Versus

1. Union of India through Secretary, Deptt. of Telecom,
Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom, Rajasthan Circle,
Jaipur.
3. Principal General Manager, Telecom, Jaipur District,
Jaipur.

... Respondents

CORAM:

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant ... Mr.P.N.Jatti

For the Respondents ... Mr.Bhanwar Bagri

O R D E R

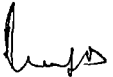
PER HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

The respondents have ordered recovery of damage rent from the applicant for alleged unauthorised retention of government accommodation, vide letter dated 5.10.2001 (Ann.A/1). The learned counsel for the applicant states that the applicant has submitted a representation dated 21.11.2001 (Ann.A/6) against the decision of the department, the disposal of which is still awaited. The learned counsel submits that this OA could be disposed of finally with a direction to the respondents to decide the representation of the applicant by a reasoned and speaking order.

2. In view of the submission made, I direct respondent

No.3 i.e. Principal General Manager, Telecom, Jaipur District, to dispose of the representation of the applicant dated 21.11.2001 (Ann.A/6) by passing a reasoned and speaking order within a period of one month from the date of receipt of a certified copy of this order. The decision arrived at shall be communicated to the applicant within a period of two weeks thereafter. In case the applicant feels aggrieved with the order so communicated, he shall be at liberty to agitate the matter before the appropriate forum, if so advised.

3. With the direction aforesaid, the OA stands disposed of. No order as to costs.


(A.P.NAGRATH)^{20/3/2002}

ADM.MEMBER